

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 518/94.

Dt. of Decision : 24-8-94.

G. Sai Prasad

.. Applicant.

vs

The General Manager,
Ordnance Factory Project,
Ministry of Defence,
Government of India,
Eddumailaram,
Medak District.

.. Respondents.

Counsel for the Applicant : Mr. Meherchand Nori

Counsel for the Respondents: Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

As per Hon'ble Sri R.Rangarajan, Member(Administrative)

Heard Sri Meherchand Nori, learned counsel for the applicant and Sri N.R.Devaraj, learned Standing Counsel for respondent.

2. The applicant's name had been included in the panel. His grievance is, that the respondent, inspite of the panel having been drawn up, are not operating the same, with the result, the applicant is not appointed. His further grievance is that in view of the inclusion of his name in the above said panel, the Dist. Employment Officer, Sangareddy, Medak Dist. A.P. is not considering him for sponsoring his name for any other employment. It is under these circumstances, the applicant has filed this OA for a direction to the respondent to appoint the applicant as Welder.

3. Sri N.V.Ramana, learned Standing Counsel stated that the applicant's name is at Sl.No.27 of the selection list out of 33 kept in the list. The candidates at Sl.No. 1 to 16 (general candidates) and at Sl.No.31, 32 and 33(S.C.) were already appointed as Welders. However, for want of future requirement, the candidates at Sl.No.17 to 30 were selected and kept in the waiting list for appointing them against the future vacancies that may arise. It is further submitted that the applicant's name is still kept in the selection list and due to non availability of vacancies in the fore-seeable future, there may not be prospects of his immediate absorption. However, at the time of hearing, it is

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stated that the panel will be kept alive till those who are included in the panel are appointed. It is submitted for the respondent factory that a letter was addressed to the District Employment Officer, Sangareddy, Medak Dist. A.P. requesting him to restore the seniority of the persons who were included in the panel and are not appointed, in the employment exchange. It is also graciously submitted by the learned Standing Counsel that respondent is prepared to keep the panel alive till those who were included in the panel are appointed.

On the basis of the above submissions, we are of the view that the OA can be disposed of with the following directions:

Respondent is directed to keep the panel prepared pursuant to the proceedings dt. 30.7.1991 for which the applicant herein was interviewed on 22.8.1991 for appointment to the post of Welder alive until all those who are included in the panel are appointed and to appoint the applicant in his turn. No fresh recruitment should be initiated for appointment to the post of Welder until the panel is exhausted. Dist. Employment Officer, Sangareddy, Medak Dist. A.P. should take necessary action for restoring the seniority of the applicant in the employment exchange for sponsorship as advised by the respondent in his proceedings No.09005/Admin/OFPM/93dt. 16.2.1993.

4. The OA is ordered accordingly. No costs.

R. Rangarajan
(R. Rangarajan)
Member (A)

V. Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Grh.

Dated 24th August, 1994.

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25-894-
Deputy Registrar (S)

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COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.K.RANGARAJAN : M(A.D.DN)

DATE: 26-8-1994

~~ORDER~~ JUDGMENT

M.A.No./R.A/C.A.No.

O.A. No. 518 | 94 in

(T.A.NO. (W.P.NO

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

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